

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).6386/2012

(From the judgement and order dated 13/06/2012 and 9/7/12 in CRLA No.169/2008, of The HIGH COURT OF H.P AT SHIMLA)

NARINDER SINGH

Petitioner(s)

VERSUS

STATE OF H.P.

Respondent(s)

(With appln. for suspension of sentence)

Date: 03/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)

Mr.Maninder Singh, Sr.Adv.

Mr. Upender Thakur, Adv.

Mr. Virender Singh Thakur, Adv.

Mr. Tarun Gupta,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Exemption from surrendering granted by this Court by order dated 17th August, 2012 shall continue until further orders.

[Usha Bhardwaj]
Court Master[Savita Sainani]
Court Master